**(2021) 02 SEBI CK 0095**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No, 104 Of 2020, Appeal No.99 Of 2020

Minesh Devendra Shah APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

**Date of Decision :** 17-02-2021

**Acts Referred:**

**Citation :** (2021) 02 SEBI CK 0095

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer;M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Deepak Jamsandekar, Abhiraj Arora, Karthik, Advocate

**Final Decision :** Disposed Of

# Judgement

Tarun Agarwala, Presiding Officer

1. We have heard Shri Deepak Jamsandekar the learned counsel for the appellant who states that pursuant to the impugned order dated April 30, 2019

a Recovery Certificate was issued and the amount has been recovered from the appellant. In view of the aforesaid, the learned counsel for the

appellant has made a statement that he may be permitted to withdraw the appeal. In view of the aforesaid, permission is granted. The appeal is

dismissed as withdrawn with no order as to costs. The Misc. Application No. 104 of 2020 is also disposed of accordingly.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

 